

Sl. No.	Name of the State/UT	No. of Camps	No. of Beneficiaries
27.	Nagaland	1	19
28.	Sikkim	10	420
29.	Tripura	49	1888
30.	Andaman and Nicobar Islands	0	0
31.	Chandigarh	0	0
32.	Dadra and Nagar Haveli	2	58
33.	Daman and Diu	2	35
34.	Delhi	7	3779
35.	Lakshadweep	0	0
36.	Puducherry	0	0
TOTAL		1918	205614

Facilities for persons with locomotor disability

3961. SHRI RAM KUMAR KASHYAP: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the details of facilities provided to persons with locomotor disability confined in their houses to ensure that they live in community with full and effective participation and inclusion in society;

(b) whether any study has been conducted to ascertain the accessibility requirements of such persons and if so, the details thereof;

(c) whether any scheme has been framed to modify houses of such persons to ensure barrier free housing and if so, the details thereof; and

(d) the details of orders passed by the Office of Chief Commissioner for Persons with Disabilities concerning barrier free housing for such persons?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI KRISHAN PAL): (a) Under the Assistance to Disabled Persons for Purchase/Fitting of Aids and Appliances (ADIP) Scheme, funds are released to various Implementing Agencies to assist the needy disabled persons (Divyangjan) including locomotor disabled in procuring durable, sophisticated and scientifically manufactured, modern, standard aids and appliances. Under the scheme, Motorized tricycles and wheelchairs are provided to severely disabled and for Quadriplegic (spinal cord injury), Muscular Dystrophy, Stroke, Cerebral Palsy, Hemiplegia and

any other person with similar conditions, where either three/four limbs or one half of the body are severely impaired.

(b) to (c) There is no study has been conducted to ascertain the accessibility requirements of such persons nor any scheme is framed to modify houses of such persons to ensure barrier free housing. However, under Section 5 of Rights of Persons with Disabilities Act, 2016, the persons with disabilities shall have the right to live in the community. The appropriate Government shall endeavor that the persons with disabilities are not obliged to live in any particular living arrangement and give access to a range of in-house, residential and other community support services, including personal assistance necessary to support living with due regard to age and gender.

(d) No order is passed by the Office of Chief Commissioner for Persons with Disabilities concerning barrier free housing for disabled persons. However, Office of Chief Commissioner of Persons with Disabilities (CCPD) has passed orders concerning the barrier-free access in hostels at stadium and Campus Law Center, University of Delhi.

Special courts for trial of crimes against SCs and STs

3962. SHRIMATI RANEE NARAH: Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the recorded cases of crime against Scheduled Castes and Scheduled Tribes during 2013-16, State-wise; and

(b) the name of the States which have set up exclusive special courts to speed up the trial of cases under the Scheduled Castes and Scheduled Tribes (Prevention of Atrocities) Act?

THE MINISTER OF STATE IN THE MINISTRY OF SOCIAL JUSTICE AND EMPOWERMENT (SHRI RAMDAS ATHAWALE): (a) The Scheduled Castes and the Scheduled Tribes (Prevention of Atrocities) (PoA) Act, 1989 is an Act of Parliament to prevent the commission of offences of atrocities against members of the Scheduled Castes (SCs) and the Scheduled Tribes (STs). The PoA Act extends to the whole of India except Jammu and Kashmir and responsibility for its implementation rests with State Governments/Union Territory Administrations. At the Central level, as per the Government of India (Allocation of Business) Rules, 1961, the subject matter of criminal offences under the PoA Act is allocated to the Ministry of Home Affairs (MHA) and the data in regard to the offences under the PoA Act in conjunction with the IPC is generated and provided by the National Crime Records Bureau (NCRB),